

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:130

ANSWERED ON:27.11.2001

DIVERSION OF GOVERNMENT FOREIGN FUNDES TO SEPARATIST FORCES

SATYAVRAT CHATURVEDI;VILAS BABURAO MUTTEMWAR

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there is a diversion of the Government and foreign funds to separatist forces in the North-East;
- (b) if so, whether the Government have since caused a probe into such diversion of Government and foreign funds;
- (c) if so, the outcome thereof; and
- (d) the steps taken by the Government to prevent such diversion?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a)to(d): A statement is laid on the Table of the House.

Statement referred to in reply to the Lok Sabha Starred Questin No.130 due for reply on 27.11.2001.

(a): Instances of diversion of Government funds by some of the Non-Governmental Organisations (NGOs) in North-Eastern region particularly in Manipur have come to the notice of the Government.

(b)to(d): A close watch is being kept on the activities of Non-Governmental Organisations (NGOs).The State Governments of Manipur & Assam have registered cases against the All Manipur Students Union and Manab Adhikaar Sangram Samiti for their alleged links with the militant organisations. State Governments register cases whenever specific cases of violations of law are detected.

Ministry of Home Affairs have issued instructions in December, 2000 to all Ministries/Departments of the Government of India to suspend further allocation of funds to Non-Governmental Organisations in Manipur until a through pesonal verification is carried out of the utilization of funds by senior officers of the Government of India. Ministry of Home Affairs, in February, 2001 has inter-alia clarified that if on inspection, it is found that the funds have been properly utilized, the Central Ministries/Central Agencies can go ahead with the further release of funds as per approved schemes. Hence, genuine Non-Governmental Organisations, which are found to have properly utilized funds, are eligible for further funding by the Ministries. In case, funds are not utilized, or mis-utilised, the Central Ministries/Agencies, should blacklist the erring Non-Governmental Organisations and take further action as per law.